

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3360/2001

New Delhi, this the 18th day of the December, 2001

HON'BLE MR. M.P.SINGH, MEMBER (A)

Ms. Lalita Kumari
D/o Late Shri Dhanpal Singh
R/o New Priyanka Camp
Madanpur Khandar,
New Delhi-110044.

... Applicant

(By Advocate: Shri Gajender Giri)

V E R S U S

1. Union of India
Through Secretary
Ministry of Human Resource & Development
New Delhi.
2. The Technical Advisor
Food & Nutrition Board,
Shastry Bhawan,
New Delhi.
3. The Deputy Technical Advisor, (N.R.),
Dept. of Woman & Child Development
Food & Nutrition Board, (N.R.)
10/11, Jam Nagar House,
New Delhi-110011.

... Respondents

O R D E R (ORAL)

Heard Shri Gajender Giri, learned counsel for the applicant.

2. By filing this OA under Section 19 of the Administrative Tribunals Act, 1985, the applicant has sought a direction to respondents to appoint the applicant as Group 'D' employee on compassionate ground.
3. Brief facts of the case are that the father of the applicant, who was working as Chowkidar in the Department of Woman & Child Development, Food & Nutrition Board, Ministry of Human Resource & Development, Delhi, died in harness on 3.11.2000 leaving behind his widow, the applicant i.e. daughter of deceased Govt. servant, widow of deceased Govt.

[Signature]



servant's deceased son and two minor grand daughters. The applicant has submitted an application on 18.12.2000 for her appointment on compassionate ground. The respondents vide their letter dated 31.5.2001 have sought certain information regarding details of legal heirs of the deceased Govt. servant. These particulars have been sent by the applicant to the respondents. The Deputy Technical Advisor of the Food and Nutrition Board, Northern Region, has forwarded the application to the Technical Advisor of the Food and Nutrition Board, Shastri Bhawan, New Delhi for taking appropriate action. Till now no action has been taken by the respondents on the application of the applicant for her appointment on compassionate ground.

4. In the circumstances, at this stage, I feel that the ends of justice will be fully met, if the respondents are directed to take a decision on the application of the applicant for her appointment on compassionate ground. Accordingly, the respondents are directed to treat this OA as a representation of the applicant and consider her case sympathetically for appointment on compassionate ground by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order.

5. The present OA is disposed of in the aforesated terms at the admission stage itself.

6. Registry is directed to send a copy of the OA alongwith a copy of this order.


(M.P.SINGH)
MEMBER(A)

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